

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Excise Appeal No. 50515 of 2014

(Arising out of Order-in-Original No.06/Commr./GZB/2013-14 dated 27/09/2013 passed by Commissioner, Customs, Central Excise & Service Tax, Ghaziabad)

M/s Rockwell Automation India Pvt. Ltd.Appellant

(C-11, Industrial Area, Site-IV, Sahibabad, Ghaziabad-201010)

VERSUS

**Commissioner of Customs, Central Excise & Service Tax,
GhaziabadRespondent**

APPEARANCE:

Shri Shantanu Kumar, Advocate for the Appellant

Shri B.K. Jain, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 70069 / 2021

DATE OF HEARING/ DECISION : 25 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**